

IN THE COURT OF SESSIONS JUDGE, MAHILA COURT, PERAMBALUR.

**PRESENT: Tmt.S.Malarvizhi, M.L.,
Sessions Judge, (FAC)
Mahila Court, Perambalur.**

**Friday, this the 18th day of September, 2020.
E.Bail.No.648/2020.**

1. Sellam, 31/2020 (A3),
W/o.Govindharaj.
2. Nathiya, 27/2020(A4),
W/o.Manikandan.

... Petitioners/Accused.

-vs-

The Inspector of Police,
All Women Police Station,
Perambalur.
Cr.No.14/2020.

... Respondent/Complainant.

* * * * *

Petition dated 16.09.2020 filed u/s. 438 of Cr.P.C for grant of anticipatory bail to this petitioners for the offences punishable u/Ss.366(A)IPC, 9,10 Prohibition of Child Marriage Act 2006, 5(1) r/w 6 of POCSO Act, 2012 and 294(b), 323, 506(i) of IPC.

This petition coming on this day before me for order in the presence of Thiru.S.Subramanian, Advocate for the petitioner and of the Special Public Prosecutor for the State and upon hearing both sides, perusing and of the Special Public Prosecutor for the State and upon hearing both sides, perusing the petition and other relevant records, this Court has delivered the following...

ORDER

This petition has been filed by the petitioners to release her on anticipatory bail u/S.438 of Cr.P.C for the offences punishable u/Ss.366(A)IPC, 9,10 Prohibition of Child Marriage Act 2006, 5(1) r/w 6 of POCSO Act, 2012 and 294(b), 323, 506(i) of IPC on the file of the respondent.

The learned Counsel for the petitioners/accused submitted that the alleged date of occurrence was on 10.03.2020 and that they are innocent persons and that they have not committed any such alleged offences and that they are very poor

coolie and agriculturist and that they have not moved any anticipatory bail application before the Hon'ble High Court of Madras and that if they are released on anticipatory bail, they will not abscond and tamper the witnesses and therefore, sought for release of the petitioners on anticipatory bail.

The Learned Special Public Prosecutor opposed this application.

The petition U/s.164 Crpc perused. No incriminating statement was made by the victim against this accused. Hence the anticipatory bail is ordered. This Court is inclined to grant anticipatory bail to the petitioner on the following conditions:

Accordingly, (a) that the petitioners/accused shall in the event of their arrest or surrender before this Court, concerned be released on bail executing a bond for Rs.10,000/- with two sureties each for a like sum each to the satisfaction of the learned Judicial Magistrate, Perambalur;

(b) that the petitioners shall appear and sign before this Court daily twice at 10.00 am and 4.00 pm until further orders;

(c) that the petitioners shall co-operate with the Police for investigation;

(d) that the petitioners shall not, directly or indirectly interfere in any way in the investigation process;

(e) that the petitioners shall surrender before this Court, on or before 05.10.2020 or else the anticipatory bail granted to them shall stand automatically cancelled.

Pronounced by me in open court, this the 18th day of September, 2020.



S. Madanji
18.9.2020
Sessions Judge(FAC),

Mahila Court, Perambalur.